

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.148/2020**

**In the matter of:**

Vikas Sureshbhai Patel  
Director and shareholder of Hiraj  
Hospitality Pvt Ltd & Anr Appellant

Vs

The Registrar of Companies, Gujarat Respondent

Mr. Mansumyer Singh, Advocate for Appellant.

Mr. Kamal Kant Jha, Advocate for Respondent.

**ORDER**

**14.10.2020**-For filing of 'Reply/Response' of 1<sup>st</sup> Respondent/ROC, Gujarat, at the request of Mr. Kamal Kant Jha, the matter is adjourned to **24<sup>th</sup> November, 2020**. The Learned Counsel for the 1<sup>st</sup> Respondent shall serve a copy of the 'Reply/Response' to the 'Appellant' one week before the next date of hearing. Soon after the receipt of the same, it is open to the 'Appellant' to file 'Rejoinder', if any. Registry is directed to List the matter on **24<sup>th</sup> November, 2020**.

**(Justice Venugopal M)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**Bm/kam**